

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR

Date of order: 2-2-96

OA No. 52/93

Prem Behari Lal

.. Applicant

Versus

Union of India and others

.. Respondents

None present for the Applicant

Mr. U.D.Sharma, Counsel for the Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Prem Behari Lal, in this application under Section 19 of the Administrative Tribunals Act, 1985, has mainly prayed for permanent absorption/continuance in the post of Safety Counsellor in the inspector cadre, pay scale Rs. 2000-3200.

2. None is present for the applicant. We have heard the learned counsel for the respondents and have gone through the records of the case.

3. The learned counsel for the respondents has stated that the applicant has been superannuated on 31-10-95 and at the time of his retirement he was holding the post of Safety Counsellor in the pay scale of Rs. 2000-3200. In the present circumstances of the case, the OA does not survive and it is, therefore, dismissed. No order as to costs.

(O.P.Sharma)
Member (Admiv)

Gopal Krishna
(Gopal Krishna)
Vice-Chairman